<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NOS. 131 & 132 of 2017 IN DFR No. 254 of 2017

Dated: 30th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Maharashtra Aquaculture Farmers Association			Appellant(s)
Maharashtra Electricity Regula	tory C	ommission & Ors.	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Prashant S. Kenjale Mr. Nishant	
Counsel for the Respondent(s)	:	Mr. Buddy A. Ranaganadhar Mr. Raunak Jain for R-1	1
		Ms. Yukti Anand for R-2	

<u>ORDER</u>

Learned counsel for the appellant seeks some more time and states that last opportunity may be given to the appellant to furnish bank guarantee as directed by the Bombay High Court. If the bank guarantee is not furnished within that period, appropriate orders may be passed.

We grant last opportunity to the appellant to furnish bank guarantee and comply with the Bombay High Court's order. Needless to say that if the Bombay High Court's order is not complied with before the next date of hearing, we will have to dismiss the appeal.

List the matter on <u>11.10.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson